With regard to the revision of pay scale for the category of Projectionists both the Ministry of Health and Family Welfare and the Ministry of Finance were consulted. While Ministry of Health and Family Welfare agreed to have the matter examined on the basis of qualifications, experience duties responsibilities attached to the post, the Ministry of Finance have expressed the view that since the Projectionists Railways "were in the lower pre-revised scale of Rs. 110—180 only corresponding revised scale of Rs. 260-400 as recommended by the Tihrd Pay Commission could be allowed. However, the matter will again be referred to these Ministries for further consideration.

Papers Laid

In regard to the category of Field Workers, the case is under consideration.

## PAPERS LAID ON THE TABLE

- T. **Annual Report and Accounts for** the year ended the 31st August, 1977 of the Cochin Refineries Limited and related Papers
- II. Government Resolution regarding Constitution of an Advisory Commit tee on Chemicals and Fertilizers and related Papers
  - III. Government Resolution constitu ting a Committee to advise on the supply and distribution of Petroleum **Product**

पैट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) : श्रीमन, मैं ग्रापकी ग्रनमति से निम्नलिखित पत्र सभा पटल पर रखता हं:

 कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (i) के अधीन निम्नलिखित पत्नों की एक-एक प्रति (ग्रंग्रेजी तथा हिन्दी में) :---

> (i) 31 ग्रगस्त, 1977 को समाप्त हए वर्ष के लिए कोचीन

रिफाइनरीज लिमिटेड पन्द्रहवां वार्षिक प्रतिवेदन ग्रीर लेखे, लेखों पर लेखा परीक्षकों के प्रतिवेदन श्रीर उस पर भारत के नियंत्रक महालेखा परीक्षक टिप्पणियां सहित ।

(ji) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library. See No. LT-2165/78 for (i) and (ii).]

II. रसायन ग्रौर उर्वरक सम्बन्धी सलाहकार सभिति के गठन के संबंध में सरकारी संकल्प सं० एल-16013/4/78-सी॰ए॰ II डस्क दिनांक 10 ग्रप्रैल, 1978 की एक प्रति (ग्रंग्रेजी तया हिन्दी में), उस विवरण सहित । [Placed in Library. See No. LT- 2063/78].

III. पेट्रोलियम उत्पादों की सप्लाई श्रीर वितरण के संबंध में सलाह देने के लिए एक समिति का गठन करने वाले सरकारी संकल्प मं० वयू-30021/8 / 78-डिस्ट०, दिनांक 28 ग्रप्रैल, 1978 की एक प्रति (ग्रंग्रेजी तथा हिन्दी में)

[Placed in Library. See No. LT- 2367/78].

- I. The Kerosene (Fixation Coiling Prices) Amendment Order, 1978
- II. The light Diesel Oil (Fixation of Ceiling Pricees) Amendment Order 1978
- III. The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1978

जनेश्वर मिश्र : मैं श्रापकी श्रन्मति से श्रावश्यक वस्तु श्रीधानियम, 1955 की धारा 3 की उपवारा (6) के

अधीन पेट्रोलियम, रसायन और उर्वरक मंद्रालय (पेट्रोलियम विभाग) की निम्न-लिखित ग्रधिसूचनाओं की एक-एक प्रति (श्रुग्रेजी तथा हिन्दी में) सभा पटल पर रखता हं:

Calling Attention re.

- (i) मिट्टी का तेल (ग्रधिकतम मूल्यों का निर्धारण) संशोधन ग्रादेश, 1978 को प्रकाशित करने वाली साठ काठ निठ संठ 156 (ई) दिनांक 1 मार्च, 1978 ।
- (ii) लाइट डीजल तेल (ग्रधिकतम मूल्यों का निर्धारण) संशोधन ग्रादेश, 1978 को प्रकाशित करने वाली साठकाठ निठ संठ 157(ई), दिनांक 1 मार्च, 1978 ।
- (iii) भट्टी का तेल (ग्रधिकतम मूल्यों का निर्धारण ग्रौर वितरण) संशोधन ग्रादेश, 1978 को प्रकाशित करने वाली सा० का० नि० सं० 158 (ई),

[.Placed in Library. See No. LT-2266/78 for (i) to (iii)].

## CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

Reported Financial and other Irregularities in the North-Eastern Hill University

SHRI ALEXANDER WARJRI (Meghalaya): Sir, I beg to call the attention of the Minister of Education, Social Welfare and Culture to the reported financial and other irregulari-

ties committed in the North-Eastern Hill University, leading to the collapse of the academic life of the University.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Sir, in a news report appearing in the Indian Express of April 27, 1978; which has come to Government's notice, a number of irregularities—administrative, financial and academic—in the North-Eastern Hill University have been alleged.

In accordance with the provisions contained in section 41 of the North-Eastern Hill University Act, the first Court, the first Executive Council and the first Academic Council were to be constituted by the President, who is the Visitor of the University, for a term of three years.

The term of the first Court and the first Executive Council, which were constituted by the Visitor on an ad-hoc basis, expired on July 18. 19761. The draft Statutes regarding the constitution of the Court and the Executive Council were finalised in July 1976. Action to appoint the Visitor's: nominee as well as representatives of Parliament on the aforesaid bodies of the University was also simultaneously initiated but due to unavoidable difficulties, the nominations could be finalised only in June The University also took action to fill up the membership under other constituencies and the new Court and the. Executive Council came into existence late in 1977. Executive Council has already held a number of meetings while a meeting of the Court is expected to be held towards the end of May 1978.

The first Academic Council of the University was constituted by the Visitor for a period of three years in August 1974 and its term came to an end in August 1977. The Executive Council of the University, at its meeting held on March 4, 1978 framed a